

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.127 of 2021

P.Nanthagopal
S/o.Pazhani Muruvappan,
110, Kunnavakkam Village,
Nellithoppu Street,
Thirukazhukundram Taluk,
Chengalpattu District- 603 102

.....Applicant

VS

1. The Commissioner,
Geology and Mining Department,
Government of Tamilnadu,
Alandur Road, Guindy
Chennai - 600 032.
2. The District Collector,
Collectorate GST Road,
Chengalpattu District,
Chengalpattu - 603 001
3. The Deputy Director,
Geology and Mining Department,
Chengalpattu District,
Chengalpattu - 603 001.
4. The Tahsildar,
VOC Nagar, Thirukazhukundram Taluk,
Chengalpattu District,
Chengalpattu - 603 001
5. The Member Secretary,
Tamilnadu Pollution Control Board,
No.76, Mount Road,
Guindy, Chennai - 600 032

For SALEM MINES AND AGGREGATES

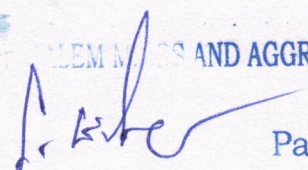
Partner

6. The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Maraimalai Adigalar Street,
Kancheepuram District,
Chennai – 603 209
7. The Chairman,
State Level Environment Impact Assessment Authority,
Ground Floor, Panagal Building,
No.1, Jeenis Road, Saidapet,
Chennai – 600 015
8. Tvl.Salem Mines & Aggregates,
No.9, Nagarathinam Nagar Extension,
Thiruneermalai Road,
West Tambaram,
Chennai – 600 045

COMPLIANCE AFFIDAVIT FILED BY THE 8TH RESPONDENT

I, G.Elango, Son of Gurusamy, Hindu, aged about 45 years, residing at No.6/154, Salem Main Road, Mallasamauthram Post, Thiruchengode Taluk, Namakkal District, one of the Partners of Tvl.Salem Mines and & Aggregates, i.e.,the 8th Respondent, do hereby solemnly affirm and sincerely state as follows;

1. I am the one of the Partners and authorized signatory of Tvl.Salem Mines and & Aggregates, the 8th Respondent herein and I am well acquainted with the facts and circumstances of the case.
2. I submit that, we had filed an appeal before the Commissioner, Geology and Mining challenging the temporary suspension of the quarry lease by the District Collector and the Commissioner of Geology and Mining by his proceedings dated 05.11.2022, passed an elaborate order and had


Partner

directed to pay Rs.7,66,62,182/- (Seven Crore Sixty-Six Lakhs Sixty-Two Thousand One Hundred and Eighty-Two Rupees Only)

3. I submit that, as per the orders of the 1st Respondent dated 05.11.2022, this Hon'ble Court had directed this respondent to comply with the order and report the same. The relevant portion of the order of this Hon'ble Tribunal dated 16.03.2023 is extracted herewith,

23. Based on the proceedings of the Commissioner, Geology and Mining, Tamil Nadu Pollution Control Board also had issued a showcause notice dated 01.02.2023 levying the Environmental Compensation for non-compliance of a sum of Rs. 73,62,500/-. As already the 1st respondent, Commissioner, Geology and Mining and the 5th and 6th respondents, namely, the Pollution Control Board have taken appropriate action for the irregularities committed by the 8th respondent, we direct them to follow up the action and file a status of compliance report after three months.

24. With the above direction, the Original Application is disposed of.

4. I submit that, in compliance of the order of this Hon'ble Tribunal and the proceedings of the 1st respondent, this respondent had paid the initial amount of Rs.1,20,00,000/- (One Crore and Twenty Lakhs Rupees Only) by challan dated 21.11.2022 to the 1st Respondent (Annexure – I).
5. I submit that, in compliance of the order of the Hon'ble Tribunal, the Environmental Compensation amount of Rs.73,62,500/- (Rupees Seventy-Three Lakhs Sixty-Two Thousand and Five Hundred Only) has

For SALEM MINES AND AGGREGATES

[Signature]
Partner

- been paid to the account of TNPCB Environmental Compensation Fund and the same was acknowledged by the office of 5th Respondent by receipt voucher dated 23.06.2022 (Annexure- II).
6. I submit that, in compliance of the order of the Hon'ble Tribunal and the proceedings of the 1st Respondent, the monthly installment amounts are continually paid by this respondent. I further state that, from the date of the 1st Respondent order ie., November 2022 till June 2023, this Respondent had paid the instalment amounts of Rs.2,41,23,557/- (Two Crore Forty-One Lakhs Twenty-Three Thousand Five Hundred and Fifty-Seven Thousand Rupees Only) without any demur (Annexure - III).
7. I submit that, as detailed above, this respondent on the note of complying the orders of this Hon'ble Tribunal had paid the initial amount of Rs.1,20,00,000/- (One Crore and Twenty Lakhs Rupees Only) and had paid the Environmental Compensation amount of Rs.73,62,500/- (Rupees Seventy-Three Lakhs Sixty-Two Thousand and Five Hundred Only) and also regularly paying the instalment amount payable to the 1st Respondent and had paid Rs.2,41,23,557/- (Two Crore Forty-One Lakhs Twenty-Three Thousand Five Hundred and Fifty-Seven Thousand Rupees Only) till June 2023.
8. I further submit that the remaining instalment amount will be paid by this respondent in due course and as per the scheduled instalment dates and this Hon'ble Court may record this compliance report filed by this respondent.

For SALEM MINES AND AGGREGATES

Partner

In the above circumstances, it is most humbly prayed before this Hon'ble Tribunal, to record the above said submissions made by this respondent and may be pleased close the original application and pass an appropriate order deem fit and render justice.

FOR SALEM MINES AND AGGREGATES

[Signature]
Partner

Solemnly affirmed at Chennai
On this 18th day of July 2023
In my presence.

BEFORE ME,

ADVOCATE, CHENNAI

VERIFICATION

I, G.Elango, Son of Gurusamy, One of the Partners of Tvl.Salem Mines and Aggregates , do hereby verified and declare that what is stated in para No.1 to 8 are true to the best of my knowledge and belief and I have not suppressed any material facts before this Hon'ble Tribunal.

Dated at Chennai on this the 18th Day of July 2023

FOR SALEM MINES AND AGGREGATES

[Signature]
Partner

8TH RESPONDENT

Government of Tamil Nadu

E-Challan

Payable at - DTO KANCHEEPURAM



Remitter Copy

Challan Number 20221121002024 **Challan Date** 21-Nov-2022 **Payment Date**
Remitter Type Public **Remitter Code** 30 **Remitter Name** Salem Mines and Aggregates
Mobile No. 8939119090 **Aadhaar No.** **Remitter Address** #189, Kunnavakkam
Department 02704-Directorate of Geology and Mining **District** KANCHEEPURAM **DDO Code** 06010070
DDO / Office Name DD GEOLOGY & MINING KANCHEEPURAM **Department Transaction ID** **Office Name**

Receipt Type	Sub Type	Acct Code	Amount	Reference No.	Remark
Fees	Green Fund collection from Lessess	085300102AE22709	708000	02704	GF for 1.2L Cu.M RS
Fees	Mineral Fees / Royalty or Seigniorage Fees	085300102AB23261	7080000	02704	SF for 1.2L Cu.M RS
Fine	Fine levied for Violation of Act and Rules	085300800AC22997	1542500	02704	Penalty 50%

Payment Type	Instrument No.	Instrument Date.	Drawn Bank
Cheque	686732	21-NOV-22	STATE BANK OF INDIA

Payment Mode Offline **Payment Type** Cheque **Payment Status** Pending

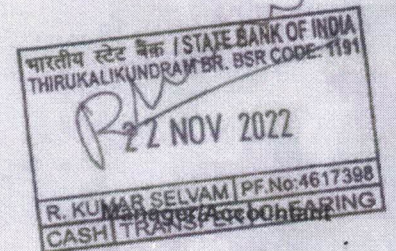
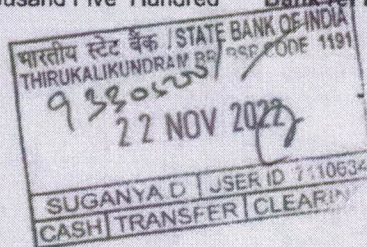
Challan Amount (Rs.) 9330500

Bank Name SBI

Amount (in words) Ninety Three Lakh Thirty Thousand Five Hundred Rupees only. **Bank ref no.**

CPACFTEYU7

Remitter Signature



For Bank Use

Bank Branch Stamp and Signature of Cashier

Please Note*, Department Transaction ID and Office Name fields are created only for 4 interface department Registration and Transport and CT for there specific requirements and the values entered in this fields are values passed by them not from IFHRMS.

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भारतीय स्टेट बैंक
State Bank Of India

(01191)-TIRUKKALIKUNDRAM
P.B NO 1, 35, KAVARAI STREET
TIRUKKALIKUNDRAM, CHINGLEPUT TALUK, KANCHEEPURAM DISTRICT, TAMILNADU
Tel : 91 99033003847 Fax : IFS Code : SBIN0001191 SWIFT

वर्ष 3 महीने के लिए वैध / VALID FOR 3 MONTHS ONLY
21 11 2022
D D M M Y Y Y Y

YOURSELF RTGS

को या उनके आदेश पर OR ORDER

RUPEES SEVEN LAKH EIGHT THOUSAND AND FORTY SEVEN AND

TWENTY PAISE ONLY

अदा करें ₹ 7,08,047.20

36369277853

भारतीय स्टेट बैंक / STATE BANK OF INDIA
THIRUKALIKUNDRAM BR. BSR CODE: 1191
CURRENT A/C 35877296363
PREFIX: 21 NOV 2022
0523600001
MAHALAKSHMI.M PF.No:1022640
CASH TRANSFER CLEARING

AT NON-HOME BRANCH FOR NON-CASH TRANSACTION ONLY.

For SALEM MINES & AGGREGATES

SALEM MINES AND AGGREGATES

Please sign above

686733 6310020521 000239 29

SBI भारतीय स्टेट बैंक
State Bank of India

Date 21-11-22

Branch Thirukalikulundram

Beneficiary Name Salem Mines and Aggregates

For remittance of NEFT/RTGS by way of (i) Transfer (only

NEFT/RTGS cash (only) (ii) Cheque (NEFT/RTGS) using

Account No. 157390475

favouring Mahalakshmi M. N. S. P. District Mineral Foundation Trust

Account No. IDIB000C022

Beneficiary Bank & Branch Indian bank, chengalpattu

Amount ₹ 7,08,000

Bank's Charges ₹ 47.20

Total ₹ 7,08,047.20

(Rupees only)

For office use

UTR No. Branch Manager

भारतीय स्टेट बैंक / STATE BANK OF INDIA
THIRUKALIKUNDRAM BR. BSR CODE: 1191
21 NOV 2022
MAHALAKSHMI.M PF.No:1022640
CASH TRANSFER CLEARING

4

Government of Tamil Nadu

E-Challan



Payable at - DTO KANCHEEPURAM

Remitter Copy

Challan Number 20221222010710 **Challan Date** 22-Dec-2022 **Payment Date** 22-Dec-2022
Remitter Type Public **Remitter Code** 30 **Remitter Name** Salem Mines and Aggregates
Mobile No. 8939119090 **Aadhaar No.** **Remitter Address** #189, Kunnavakkam
Department 02704-Directorate of Geology and Mining **District** KANCHEEPURAM **DDO Code** 06010070
DDO / Office Name DD GEOLOGY & MINING KANCHEEPURAM **Department Transaction ID** **Office Name**

Receipt Type	Sub Type	Acct Code	Amount	Reference No.	Remark
Fees	Mineral Fees / Royalty or Seigniorage Fees	085300102AB23261	1250000	02704	S.F for 10K Cu.M R.S and 20K Cu.M Gravel
Fine	Fine levied for Violation of Act and Rules	085300800AC22997	542500	02704	Penalty Second Payment
Fees	Green Fund collection from Lessess	085300102AE22709	125000	02704	G.F for 10K Cu.M R.S and 20K Cu.M Gravel

Payment Type	Instrument No.	Instrument Date.	Drawn Bank
Cheque	686737	22-DEC-22	STATE BANK OF INDIA

Payment Mode Offline **Payment Type** Cheque **Payment Status** Success

Challan Amount (Rs.) 1917500 **Bank Name** SBI

Amount (in words) Nineteen Lakh Seventeen Thousand Five Hundred Rupees only. **Bank ref no.** CPACHWGDY9

Remitter Signature

For Bank Use

Bank Branch Stamp and Signature of Cashier

Manager/Accountant

Please Note*, Department Transaction ID and Office Name fields are created only for 4 interface department Registration and Transport and CT for there specific requirements and the values entered in this fields are values passed by them not from IFHRMS.

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SBM
Date 22.12.2022

Application for RTGS/NEFT Remittance

Date 22.12.2022

Branch: Salem

Branch: Salem

NEFT

only

From SALEM MINES AND AGGREGATES

for remittance of NEFT RTGS (any) of (i) Transfer (only)

NEFT, (ii) Cash (only), (iii) Cheque (NEFT/RTGS) using

Cheque No. 686738

Beneficiary Bank & Branch: INDIAN BANK, CHENGALPATTU

Amount: ₹ 1,25,000

Bank's Charges: ₹ 14.16

Total: ₹ 1,25,014.16

For office use

UTR No.

100999142-V2 M073

IFSC Code

Beneficiary Account No.

Amount (in words)

Amount (in figures) ₹

Name of the Applicant

Mobile No.

(for office use)

INDIAN BANK, CHENGALPATTU

695739000222

ONE LAKH TWENTY FIVE THOUSAND AND FOURTEEN AND SIXTEEN PAISE ONLY.

1,25,000

P. Ravin Raj

9884080909

(Please see conditions on the reverse)

by way of (i) Transfer (only) NEFT, (ii) Cash (only) NEFT,

(iii) Cheque (NEFT/RTGS) using cheque No. 686738 dated 22.12.22 for the total amount including your charges, as per details given below.

Name of the Beneficiary: CHENGALPATTU DISTRICT MINERAL CORPORATION, CHENGALPATTU

Charges ₹ 14.16 Total ₹ 1,25,014.16

Address: No. 189, KUNNAVAKKRAM VILLAGE, T.M. FOR SALEM MINES & AGGREGATES

UTR No & Date: Signature of Applicant (S)

Partne

State Bank of India

(01191)-TIRUKKALKUNDURAM
P.B NO 1, 35, KAVAYAR STREET
TIRUKKALKUNDURAM, CHIKKALPUT TALUK, KANCHI DISTRICT TAMIL NADU
Tel: 91 9003303847 Fax: 91 9003303847

VALID FOR 2 MONTHS ONLY
D D M M Y Y Y Y

PAY YOURSELF NEFT

₹ ONE LAKH TWENTY FIVE THOUSAND FOURTEEN AND SIXTEEN

PAISE ONLY ₹ 1,25,014.16

363692277853

SALEM MINES AND AGGREGATES

PREPARED: 20/12/22

39877286833

FOR SALEM MINES & AGGREGATES

SALEM MINES AND AGGREGATES

54692 / 100 / BLUE ORDER / R / 09 / Feb / 2022
SESHAASAI (C) / CTS-2010

54692 / 100 / BLUE ORDER / R / 09 / Feb / 2022

Tamilnadu Pollution Control Board
76, Mount Salai, Guindy, Chennai -32.
HO (2023 - 2024)

Receipt Voucher

No. : 290

Dated : 23-Jun-23

Through : HQ: Canara Bank-Environmental Compensation Fund

Particulars	Amount
Account : TDS - Environmental Compensation	73,62,500.00

On Account of :

Being TNPCB Environmental Compensation Fund Received
from M/s. Salem Mines & Aggregates, Kunnavakkam Village,
Thirukazhukundram, Chengalpet District.

Bank Transaction Details:

Salem Mines & Aggregates, State Bank of India (India)
Cheque/DD 714774 23-Jun-23 73,62,500.00

Amount (in words) :

INR Seventy Three Lakh Sixty Two Thousand Five Hundred
Only

₹ 73,62,500.00

G. K. K. K.
23.6.23

Authorised Signatory
ASSISTANT MANAGER
TAMILNADU POLLUTION CONTROL BOARD
CHENNAI-600 032.



MINES PAYMENT DETAILS

TERM	PARTICULARS	AMOUNT	TOTAL AMOUNT	CHALLAN NO	UTR NUMBER	DATE OF PAYMENT
1ST PAYMENT	DMF	708000	10038500	20221121002024	SBINR52022112116144332	21.11.2022
	GREEN FUND	708000				
	MINERAL FEES/ROYALTY OR SEIGNIORAGE FEES	7080000				
	FINE	1542500				
2ND PAYMENT	DMF	125000	2042500	20221222010710	SBIN422356632029	22.12.2022
	GREEN FUND	125000				
	MINERAL FEES/ROYALTY OR SEIGNIORAGE FEES	1250000				
	FINE	542500				
	DMF	125000			SBIN423021313244	21.01.2023

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3RD PAYMENT	GREEN FUND	125000	2000000	20230121002099		21.01.2023
	MINERAL FEES/ROYALTY OR SEIGNIORAGE FEES	1250000				
	FINE	500000				
4TH PAYMENT	DMF	125000	2000000	20230223015796	SBIN523054466231	23.02.2023
	GREEN FUND	125000				
	MINERAL FEES/ROYALTY OR SEIGNIORAGE FEES	1250000				
	FINE	500000				
5TH PAYMENT	DMF	167500	2010000	20230320000114	SBIN523079966005	20.03.2023
	GREEN FUND	167500				
	MINERAL FEES/ROYALTY OR SEIGNIORAGE FEES	1675000				
	DMF	167500			SBIN323109975790	19.04.2023

6TH PAYMENT	GREEN FUND	167500	2010000	20230419003650		19.04.2023
	MINERAL FEES/ROYALTY OR SEIGNIORAGE FEES	1675000				
	DMF	167500			SBIN523142030898	22.05.2023
	7TH PAYMENT		2010000			
	GREEN FUND	167500	2010000	20230522000662		22.05.2023
	MINERAL FEES/ROYALTY OR SEIGNIORAGE FEES	1675000				
	DMF	167713			SBIN323179656211	28.06.2023
	8TH PAYMENT		2012557			
	GREEN FUND	167713	2012557	20230628000944		28.06.2023
	MINERAL FEES/ROYALTY OR SEIGNIORAGE FEES	1677131				
TOTAL			24123557			

**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
(SZ) CHENNAI**

NANTHAGOPAL

...APPLICANT

VS

THE COMMISSIONER
GEOLOGY AND MINING
AND 7 OTHERS.

....RESPONDENTS

**COMPLIANCE AFFIDAVIT FILED BY
THE 8TH RESPONDENT**

**M/s. S.V. VIJAY PRASHANTH (1366/2003)
S.V.BANUPRIYA (1943/2009)
N.NAJUMUNISHA (2055/2017)
A.S.SHANMUGA RAJAN (3373/2018)**

COUNSELS FOR 8TH RESPONDENT

Ph: 8825510662

advprashanth1366@gmail.com

NGT (SZ) OA No. 127 of 2021 Compliance affidavit of 8th Respondent

2 messages

Shanmuga Rajan <advshan3373@gmail.com>

Wed, Jul 19, 2023 at 6:33 PM

To: Sumathi Gunasekar <gsumathi.advocate@gmail.com>, dshanmuganathan@outlook.com, sai sathyajith <saisathyajith@gmail.com>, collr-cpt@nic.in, minekanchi@gmail.com, tnpcb-chn@gov.in, mstnseiaa@yahoo.com, cgmchennai32@gmail.com

Sir/Madam,

The above referred Original Application coming up for hearing on 20.07.2023- before the Hon'ble National Green Tribunal Southern Zone Chennai.

The 8th Respondent filing their compliance affidavit. The copy of the same is attached herewith.

Kindly acknowledge the copy of the compliance affidavit filed by 8th Respondent.

--

A.S.SHANMUGA RAJAN

Legum Bacculaureate,

CHENNAI.

 **Compliance Affidavit filed by the 8th Respondent.pdf**
15503K**Shanmuga Rajan** <advshan3373@gmail.com>

Wed, Jul 19, 2023 at 6:35 PM

To: judicial-ngtsz@gov.in, registrar-ngtsz@gov.in

[Quoted text hidden]

 **Compliance Affidavit filed by the 8th Respondent.pdf**
15503K